

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 222 of 2015

Dated: 7th December, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Chhattisgarh State Power Generation Co. Ltd. Appellant(s)
Vs.
Chhattisgarh Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Neha Garg for R.1

ORDER

The learned counsel, Ms. Ranjitha Ramachandran, representing Mr. M.G. Ramachandran, learned counsel appearing for the Appellant prays for four weeks' time to file written submissions. She is permitted to file written submission on or before 4.01.2018 after serving copy to the learned counsel for the opposite sides. The learned counsel appearing for the Respondent is permitted to file the written submission in the instant Appeal on or before 25.01.2018 as requested, after serving copy to the learned counsel for the opposite sides.

List this matter for hearing on **13.02.2018** as requested by the learned counsel appearing for both the sides.

**(S.D. Dubey)
Technical Member**

**(Justice N.K. Patil)
Judicial Member**

ss/pr